

[Mr. Deputy-Speaker]

done by a Government, could not be challenged. Under those circumstances an adjournment motion is not the proper remedy even if any section of the public or any Members of Parliament consider it necessary. Members can table a question that more than usual force has been sent or more than the ordinary force ought to have been raised, like that and it may be answered, but apart from that, I do not consider that an adjournment motion is the proper remedy to ventilate such grievances. I disallow the other adjournment motion also.

Dr. S. P. Mookerjee: In view of the conflicting reports which have been made and the serious possibilities of this movement being carried on, may I suggest, Sir, that we may have a half day's debate on Saturday if the Prime Minister agrees.

Shri Jawaharlal Nehru: I am perfectly prepared to state such facts as are in my possession for the information of the House. I do not see how any useful purpose would be served by such a debate. Apart from the legal aspect of it, I am prepared to place before this House all such facts as I can gather.

Mr. Deputy-Speaker: When such debates generally take place, if the hon. Members are not satisfied and if there is not sufficient time by way of a question to elucidate that matter, then Government might consider whether it is necessary or desirable.

An Hon. Member: This question has been disallowed.

Mr. Deputy-Speaker: It will be re-considered.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have to inform the hon. Members that I have received the following letter from Shri Pannalal R. Kaushik:

"As I am seriously ill here and as the Doctors have advised me to take complete rest, it is not possible for me to attend the second session of the House of the People which has commenced from the 5th November, 1952. I would, therefore, request you and the Members of the House to permit me to be absent from the meetings of the House in this Session.

In case I recover early and the Doctors allow me to take part in my day-to-day work, I shall certainly attend the meetings of this House."

Is it the pleasure of the House that leave be granted to Shri Pannalal R. Kaushik to be absent from all the meetings of the House of the People during this session?

Leave was granted.

SUPPLEMENTARY DEMANDS FOR GRANTS, 1952-53.

The Minister of Revenue and Expenditure (Shri Tyagi): I beg to present a statement showing Supplementary Demands for Grants for expenditure of Central Government (excluding Railways) for the year 1952-53.

PAPER LAID ON THE TABLE

REPORT OF REHABILITATION FINANCE ADMINISTRATION

The Minister of Revenue and Expenditure (Shri Tyagi): I beg to lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the half-year ended the 30th June, 1952, in accordance with sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948. [Placed in Library. See No. IV. O. 4(35).]

INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL—Contd.

Shri S. S. More (Sholapur): On a point of information, Sir. The hon. Mr. Tyagi was pleased to read a letter received from the Chairman of the Corporation. I want to know whether it is placed on the Table of the House so as to form part of the record.

Mr. Deputy-Speaker: Whatever is read to the House will form part of the record of the House.

Shri S. S. More: I did not get it. I wanted to look into it. It could not be got.

Mr. Deputy-Speaker: It cannot be circulated immediately.

Shri S. S. More: He read it two days back.

Mr. Deputy-Speaker: What he has read will form part of the record.

Shri Sarangadhar Das (Dhenkanal—West Cuttack): May I point out that he did not read the letter fully? The letter itself should be laid on the Table of the House. Only portions of it have gone into the record.

Dr. S. P. Mookerjee (Calcutta South-East): That is true